

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 624**  
TO BE ANSWERED ON 29/11/2024

**NON-RECEIPT OF UNEMPLOYMENT ALLOWANCE UNDER MGNREGA**

624 SHRI MANOJ KUMAR JHA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is aware that of 469 beneficiaries in year 2022-23 and 190 in 2023-24, eligible for unemployment allowance under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), none have received the said unemployment allowance;
- (b) if so, the reasons therefor;
- (c) whether Government has initiated any steps to address non-compliance with Section 7(1) of the MGNREGA Act, 2005, if so, the details thereof;
- (d) the steps taken by Government to ensure that States fulfil their statutory obligations under the Act, including budgetary provisions or consultations with the State Government in the matter, if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI KAMLESH PASWAN)

(a) &(b):Number of workers who got unemployment allowance under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) during the financial year 2022-23 and 2023-24 is given below:

Financial Year	2022-23	2023-24
Number of workers who got unemployment allowance	754	107
Amount Paid (in Rs)	10,32,962	1,65,451

As per NREGASoft

(c) & (d):To ensure that States fulfill their statutory obligations through proper implementation of all provisions of the act including section7(1), this ministry has taken various steps which includes, Mid-Term Review meetings, Common Review Mission, Empowered Committee meetings, Labour budget revision meetings, National Level monitoring visits, monthly review meetings, field visits, etc. In addition to this, advisories and updated guidelines including Annual Master Circular are issued from time to time to States/UTs for adhering to the provisions of Mahatma Gandhi National Rural Employment Guarantee Act.

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